GOVERNMENT OF INDIA MINISTRY OF CULTURE LOK SABHA UNSTARRED QUESTION NO. 3571

TO BE ANSWERED ON 11.08.2025

HERITAGE CONSERVATION COMMITTEE IN CHANDIGARH

3571. SHRI MANISH TEWARI:

Will the Minister of CULTURE be pleased to state:

- (a) the legal status of the Heritage Conservation Committee constituted for the Union Territory of Chandigarh and the specific law or statutory provision under which it was created;
- (b) whether the Union Territory Administration drew its authority to constitute the said Committee from any Central or State enactment and if so, the details thereof;
- (c) the details of the rationale and legal locus of continuing with a Heritage Committee in Chandigarh, given that the Ministry of Culture, in response to a parliamentary question dated 03.02.2025, stated that Chandigarh is not recognised as a heritage city; and
- (d) the details of the key activities, initiatives, and outcomes of the Chandigarh Heritage Committee since its inception, particularly those having a city-wide impact on heritage preservation and architectural conservation?

ANSWER

MINISTER OF CULTURE AND TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT)

- (a) The Chandigarh Heritage Conservation Committee (CHCC) was constituted
- to by the Chandigarh Administration vide notification dated 20.4.2012. CHCC
- (c) was created after approval of the Ministry of Home Affairs (MHA) in response to the report of the Expert Heritage Committee submitted by Chandigarh Administration.

The entire city of Chandigarh is not declared as heritage. However, the report of the Expert Heritage Committee recommended Heritage status to phase 1 of the city, i.e., Sectors 1 to 30. A total of 13 Heritage Zones, and Heritage buildings have been identified in the report, graded as Heritage Grade I, II and III as per their historical and cultural significance and also their unique architectural value. The mandate of the CHCC is to ensure proper conservation, preservation, restoration and maintenance of the enlisted heritage of the city.

The legal status of the Chandigarh Heritage Conservation Committee was further strengthened by the Hon'ble Supreme Court in its judgement which provides for approval of the Heritage Committee for matters like redensification of any government residential/institutional pocket in Phase-I sectors, re-utilization of the identified housing/institutional pockets in the first phase, and for consulting the Heritage Committee for issues such as formulation of rules or byelaws.

- (d) The CHCC has till date held 25 meetings since its constitution and disposed of various sensitive issues concerning development/re-development of various projects in Sector 1 to 30. Some of the major works seen by the Heritage Committee include:
 - Finalizing of Trans Border Serial Nomination Dossier for Heritage status to Capitol Complex, Chandigarh inscribed as a World Heritage Site in August, 2016. It monitors the progress of the management plan of the Capitol Complex, a UNESCO World Heritage Site.
 - Various works of Punjab and Haryana High Court which forms part of the Capitol Complex, progress of which is being monitored by the Hon'ble Building Committee of the High Court.
 - Holistic Planning & Revitalization of City Centre, Sec. 17 wherein construction of underpass between Sector 17 and Rose Garden, restoration of the concrete façades, Integrated Command Control Centre and rejuvenation of the Central Plazza are being undertaken.
 - Various additions and alterations in Govt. houses in various Phase I sectors and evolving a uniform policy.
 - Master Plan of PGI and Punjab University.
 - Restoration of Le Corbusier Centre (Old Architects Office), Sector 19.
 - Indian Air Force Museum at Press Building, Sector 18.